

ITEM NO.25+42+54

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).17499-17501/2026

[Arising out of impugned final judgment and order dated 06-05-2026 in SCA No.79/2026 06-05-2026 in SCA No.94/2026 06-05-2026 in SCA No.95/2026 passed by the HIGH POWERED ELECTION SUPERVISORY COMMITTEE]

BIRENDER SANGWAN

Petitioner(s)

VERSUS

HIGH-POWERED ELECTION SUPERVISORY COMMITTEE & ORS. Respondent(s)

IA No. 150653/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

with

SLP(C) No(s).17604/2026

IA No. 152063/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

SLP(C) No.17460/2026

IA No. 150085/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 150087/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON IA No. 150089/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Writ Petition(s)(Civil) No(s).1319/2023

ONLY CONFIDENTIAL LETTER DATED 02.05.2026 IS LISTED UNDER THIS ITEM

Date : 18-05-2026 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) Ms. Shobha Gupta, Adv.
Ms. Vivya Nagpal, AOR
Mr. Manoj Singh, Adv.
Mr. Birender Sangwan, in person
Ms. Meena Mishra, Adv.
Ms. Mukta Sharma, Adv.
Mr. Ekansh Bansal, Adv.

Mr. Sushil Kumar Jain, Sr. Adv.
Mr. Vibhuti Sushant Gupta, Adv.
Mr. Narender Kumar Verma, AOR

Mrs. Madhavi Divan, Sr. Adv.
Mr. Aditya Kumar Choudhary, Adv.
Mr. M Vel Murugan, Adv.

Mr. Sandeep Pandey, Adv.
 Mr. Aditya Anand Singh, Adv.
 Mr. Rajesh Singh Chauhan, AOR

For Respondent(s) Ms. Radhika Gautam, AOR

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 Mr. Kumar Shashank, Adv.
 Ms. Obulapuram Keerthi, Adv.

Mr. T. Singhdev, Adv.
 Mr. Prateek Bhatia, AOR
 Ms. Yamini Singh, Adv.
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 Mr. Abhijit Chakravarty, Adv.
 Mr. Bhanu Gulati, Adv.
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 Ms. Vanshika Singh, Adv.

Ms. Manisha Ambwani, AOR
 Mr. Manish Kumar Saran, AOR
 Mr. H. Chandra Sekhar, AOR
 Mr. Aljo K. Joseph, AOR
 Mr. Vikas Upadhyay, AOR

Mr. Rajat Kapoor, Adv.
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Mr. Pukhrambam Ramesh Kumar, AOR
 Mr. Karun Shamra, Adv.
 Ms. Anupama Ngangom, Adv.
 Ms. Rajkumari Divyasana, Adv.

Mr. Anshuman Singh, AOR

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 Mr. Yusuf, AOR
 Mr. Maheswaran Prabakaran, Adv.
 Dr. Ram Sankar,, Adv.
 Mr. Amarjeet Singh Girsu, Adv.
 Mrs. Ritu Solanki, Adv.
 Mr. Amit Arora, Adv.
 Mr. Jatin Sharma, Adv.
 Mr. Amit Sharma, Adv.

Mr. M Chandrakanth Reddy, Adv.
 Mr. Siddhartha Sinha, AOR

Mr. Vivek Narayan Sharma, AOR
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Ms. Palak Kaushik, Adv.
Ms. Annika Khurana, Adv.

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Mr. Milind Modi, Adv.
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 Ms. Esha Mishra, Adv.
 Ms. Ruby, Adv.

Mr. Kailash Prashad Pandey, AOR
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 Mr. Amit Kumar Chawla, Adv.
 Mr. Akhileshwar Jha, Adv.
 Mr. Mahi Pal Singh, Adv.
 Mr. Satvik Sharma, Adv.

Mr. Narendra Pal Sharma, Adv.
 Mr. Rajesh Singh, Adv.
 Mr. Varun Varma, Adv.
 Ms. Shreya Jha, Adv.
 Ms. Manisha Chawla, Adv.
 Mrs. Niharika Dwivedi, Adv.
 Ms. Swati Vishan, Adv.
 Ms. Charanjeet Sidhu, Adv.
 Ms. Divya Mishra, Adv.
 Ms. Suresh Kumari, Adv.
 Ms. Asmita Mishra, Adv.
 Ms. Piryanka, Adv.
 Mr. Saurabh Kumar Solanki, Adv.
 Mr. Shubham Rajhans, Adv.
 Mr. Anupam Kumar, Adv.
 Mr. Ishank Ranjan, Adv.
 Mr. Javed Raza, Adv.
 Mr. Devendra Kumar Mishra, Adv.
 Mr. Sudhakar Dwivedi, Adv.
 Mr. Avnish Sharma, Adv.
 Mr. Sandeep Singh Dingra, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

SLP(C) Nos.17499-17501/2026, SLP(C) No(s).17604/2026 and SLP(C) No.17460/2026

1. The hearing in SLP(C) No.17460/2026, shown to be listed on 19.05.2026, is preponed on the oral prayer made by Mr. Raman Gandhi, the petitioner-in-person. The same is being heard along with Item Nos. 25 and 54.
2. All these matters have arisen out of the recently conducted elections of the Bar Council of Delhi. Several representations were filed alleging various irregularities in the conduct of the elections and the counting of votes. However, the prayer for re-polling having been declined by the High-Powered Election Supervisory Committee, constituted by this Court vide order dated 06.05.2026, the petitioners have approached this Court.
3. Some of the contesting respondents are also on caveat.
4. We have heard Ms. Shobha Gupta, learned counsel and Mr. Sushil Kumar Jain, learned Senior Counsel for the petitioner(s).
5. During the course of the hearing, the learned counsel for the parties have fairly agreed to our suggestion that since the effective adjudication of the controversy might require summoning

of original records, including ballot papers, etc., it would be appropriate if the matter is entrusted to a Division Bench of the Delhi High Court.

6. Consequently, we transfer these petitions to the Delhi High Court with a request to the Hon'ble Chief Justice of the High Court to list these matters before a Special Bench this week itself. The Division Bench, to whom the matter will be entrusted, is requested to take up the matter on a day-to-day basis and, accordingly, dispose of the same at the earliest.

7. We have no reason to doubt that learned counsel/Senior Counsel for the parties will extend full cooperation to the Division Bench of the High Court.

8. Till the High Court decides the matter finally, further counting of ballot papers shall be kept in abeyance.

9. It is clarified that we have not expressed any opinion on the merits of the case.

10. The parties shall be at liberty to raise all the contentions before the High Court.

11. The Special Leave Petitions stand disposed of accordingly. Pending interlocutory applications, if any, also stand closed.

Writ Petition(s)(Civil) No(s).1319/2023

We may also add here that a confidential letter dated 02.05.2026 has been received from Justice Talwant Singh, a former Judge of the Delhi High Court. We have perused the contents of the same. Without divulging the contents of the letter at this stage, we direct the Registry to re-seal the same and send it to Hon'ble the Chief Justice of the Delhi High Court for necessary action.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR